

COURT-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

513

C.P.No.166/KB/2015

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th May, 2017, 10.30 A.M

Name of the Company		Rupashree Bhattacharjee & Anr. -Versus- Howrah Haat Developers Pvt.Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RANJABUTI SEN, ADVOCATE)
2. PATITA PARAN BISWAL, Advocate)
1. Kishore Mallik, Adv R G, 7.)
1. NITU PODDAR, Pcs 1 to 5 &)
2. PAMMY JAISWAL, Pcs 9 to 20)
Nitu Poddar
4/5/17

ORDER

Ld. Lawyers on behalf of the petitioner(s) and respondent(s) are present.

Respondent has filed an affidavit with regard to correction of few typographical error occurred in the order dated 10.04.2017. Since it is not in the Form 9 she is at liberty to file the same in Form No.9 as provided in the NCLT Rules. Further, Ms Ranjabati Sen submitted that her senior is ^{was} out of station and she prayed for adjournment to ^{what} respondent has vehemently objected, as last chance has already been given with imposition of cost.

On perusal of the record it is found that the case is pending since 2015 and the pleadings are completed on 27.07.2015 and the matter is proceeding for final hearing. On 27.07.2016 both parties were directed to file their written arguments on the date of hearing. The matter was fixed on 26.08.2016 on which date hearing was adjourned on the prayer of the petitioner. Then the matter was fixed on 13.09.2016. Since 13.09.2016 was declared as holiday, the matter was fixed on 17.09.2016 and on that very date the case was adjourned on the ground of absence of senior counsel(s) of both sides. On 09.11.2016 the case was adjourned at the behest of petitioner with a cost of Rs.2,000/-.

On 08.12.2016 the case was adjourned at the behest of the petitioner with a cost of Rs.2,000/-. Today also the matter is adjourned on the behest of the petitioner on the ground that her senior is out of station.

Already last chance has been given to them. Petitioner is directed to complete his argument else the matter will proceed for final order. On the last occasion, already last chance has been given to them. However, matter is adjourned with imposition of a cost of Rs.2,000/-.

Fixed on 03.07.2017.



MANORAMA KUMARI
MEMBER(J)